

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2  
ANSWERED ON MONDAY THE 18<sup>TH</sup> NOVEMBER, 2019  
KARTIKA 27, 1941 (SAKA)**

**COMPLIANCE OF CSR NORMS**

**QUESTION**

**2. SHRI RAVI KISHAN:  
SHRI DEVJI M. PATEL:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the corporate firms in Gorakhpur have followed the Corporate Social Responsibility (CSR) norms as per the Companies Act, 2013 and if so, the details thereof;**
- (b) the list of all those corporate houses/firms/companies in Gorakhpur and Kushinagar which are bound to follow CSR rules; and**
- (c) the details of the activities undertaken by the corporate firms in Jalore and Sirohi with the funds to be spent under CSR?**

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

**(a) to (c): Under the Companies Act, 2013, district-wise data related to non-compliance of CSR provision is not maintained by the Ministry. CSR is a Board driven process. The Board of the company is free to decide the activities to be undertaken as per Schedule VII of the Companies Act, 2013 taking into consideration the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR spend annually in MCA 21 registry. Data regarding CSR spent filed by companies in MCA21 registry is available in public domain and can be accessed at [www.csr.gov.in](http://www.csr.gov.in).**